

Corporation for the year ended 31st December, 1963 along with the Annual Accounts and the Audit Report thereon, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961. [Placed in Library. See No. LT-2758/64].

**UNION PUBLIC SERVICE COMMISSION
 (EXEMPTION FROM CONSULTATION)
 AMENDMENT REGULATIONS, 1964**

Shri Hathi: On behalf of Shri L. N. Mishra, I beg to re-lay on the Table a copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1964, published in Notification No. G.S.R. 679 dated the 24th April, 1964, under clause (5) of article 320 of the Constitution, together with an explanatory note. [Placed in Library. See No. LT-3263/64].

**RICE-MILLING INDUSTRY (REGULATION
 AND LICENSING) AMENDMENT RULES,
 1964, ETC.**

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): I beg to re-lay on the Table:

(i) A copy of the Rice-milling Industry (Regulation and Licensing) Amendment Rules, 1964, published in Notification No. G.S.R. 747 dated the 16th May, 1964 under sub-section (4) of section 22 of the Rice-milling Industry Regulation Act, 1958. [Placed in Library. See No. LT-2888/64].

(ii) A copy of the Central Warehousing Corporation (Third Amendment) Rules, 1964, published in Notification No. G.S.R. 1481 dated the 10th October, 1964, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1963. [Placed in Library. See No. LT-3349/64].

REGISTRATION OF ELECTORS (AMENDMENT) RULES, 1964, ETC.

The Minister of Law and Social Security (Shri A. K. Sen): On behalf of Shri Jaganath Rao, I beg to lay on the Table a copy each of the following Rules:—

(1) The Registration of Electors (Amendment) Rules, 1964, published in Notification No. S.O. 3681 dated the 16th October, 1964, under sub-section (3) of section 28 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-3350/64].

(2) The Conduct of Elections (Second Amendment) Rules, 1964, published in Notification No. S.O. 3662 dated the 16th October, 1964, under sub-section (3) of section 169 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-3351/64].

Shri Ranga (Chittoor): Is it dignified on the part of senior Ministers to lay papers on the Table on behalf of junior Ministers?

Shri A. K. Sen: All are equals. He is laying the paper in the other House also. (Interruption).

NAVAL CEREMONIAL, CONDITIONS OF SERVICE AND MISCELLANEOUS REGULATIONS, 1963

Shri A. M. Thomas: On behalf of Dr. D. S. Raju, I beg to re-lay on the Table a copy of the Naval Ceremonial, Conditions of Service and Miscellaneous Regulations, 1963, published in Notification No. S.R.O. 22E, dated the 3rd August, 1964, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-3201/64].

12.40 hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table following two Bills passed by the Houses of Parliament during the last